

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4346  
ANSWERED ON:22.03.2013  
APPOINTMENT OF NODAL OFFICER UNDER FRA  
Sainuji Shri Kowase Marotrao

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

(a) the compliance status of the States in the appointment of nodal officer for examining the cases related to implementation of the provisions under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006; and

(b) the efforts being made by the Government to pursue the States for appointing these nodal officers to implement the proviso of the said Act?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH)

(a) & (b): As per Section 11 of the Forest Rights Act (FRA), 2006, the Ministry of the Central Government dealing with Tribal Affairs or any officer or authority authorized by the Central Government in this behalf shall be the nodal agency for the implementation of the provisions of this Act. The Ministry of Tribal Affairs, thus, has nominated the Secretary in-charge of the Tribal Welfare Departments of the respective States as nodal officer/nodal agency for the implementation of the provisions of the Act. The details of the States/UTs who have consented to this nomination and appointed nodal officers under this Act is at Annex. However, the State Government of Sikkim has appointed Chief Conservator of Forest (Territorial) as Nodal Officer. The Ministry of Tribal Affairs has been constantly pursuing with the State Governments to implement the provisions of the Act in a time-bound manner which include appointment of all the authorities (including nodal agency/nodal officer) required under the Act.